

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSPetition(s) for Special Leave to Appeal (Cr1.) No(s). 353/2025

[Arising out of impugned judgment and order dated 02-08-2024 in A482 No. 14915/2024 passed by the High Court of Judicature at Allahabad]

JATAN KUMAR SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No.294714/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.294710/2024-EXEMPTION FROM FILING O.T.)

Date : 10-02-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.V. VISWANATHAN
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :

Mr. Sudhir Kumar Saxena, Sr. Adv.
Mr. Aviral Saxena, AOR
Mr. Abhinav Sharma, Adv.

For Respondent(s) :

Mr. Ajay Kumar Mishra, Sr., Advocate General
Mr. Garvesh Kabra, AOR
Mr. Amit Singh, Adv.
Mrs. Nikita Jaju, Adv.
Mr. Avanish Deshpande, Adv.

Mr. Ivan , AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Learned counsel for the petitioner states that counter affidavit of the State has been given to him this morning. He prays for and is granted a week's time to file rejoinder affidavit.
2. List on 24.02.2025.
3. Parties are directed to file two page note setting out the bare essential facts and the citations, if any.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR